

**HIGH COURT OF ANDHRA PRADESH**

**ROC.No. 550/SO/2022**

**DATED: 28.03.2023**

**CIRCULAR No. 02/SO/2023**

Sub: High Court of Andhra Pradesh –District Judiciary– Permission to the Muslim employees working in the District Judiciary in the State of Andhra Pradesh and also to the employees working in the offices under Administrative Control of the High Court of Andhra Pradesh to leave the office at 4.00 p.m. on all working days during **Ramzan (Ramadan) i.e., from 24.03.2023 to 23.04.2023** – Granted.

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The High Court is pleased to pass the following order:

The Muslim employees working in the District Judiciary in the State of Andhra Pradesh and also the employees who are working in the offices under Administrative control of the High Court of Andhra Pradesh viz., A.P. Judicial Academy., A.P. State Legal Services Authority, Mediation and Arbitration Centre and High Court Legal Services Committee, are hereby permitted to leave the office at 4.00 p.m. on all working days during **Ramzan (Ramadan) i.e., from 24.03.2023 to 23.04.2023** to perform spiritual rituals and traditions. This is, however, subject to the exigencies of work.

*y. Lakshmana Rao*  
28/03/2023  
**REGISTRAR GENERAL**

To

1. All the Registrars, High Court of Andhra Pradesh.
2. The Registrar (IT-cum-Central Project Coordinator), High Court of Andhra Pradesh [with a request to instruct the concerned to place the same in High Court's website]
3. The Prl. Private Secretary to the Hon'ble Chief Justice, High Court of Andhra Pradesh, Amaravathi.
4. All the District Judges in the State of Andhra Pradesh(with a request to communicate the same to the Judicial Officers working under your control).

5. The Director, Mediation and Arbitration Centre, High court of Andhra Pradesh.
6. The Member Secretary, A.P. State Legal Services Authority, Vijayawada.
7. The Secretary, High Court Legal Services Committee, Amaravathi.
8. The Director, A.P.Judicial Academy, Mangalagiri.